

212		Written Answers to			[RAJYA SABHA]	Unstarred Questions	
1	2	3	4	5	6	7	
23.	Sikkim	3	-	-	1	March, 14	
24.	Tamil Nadu	49	49	49	32	June, 14	
25.	Tripura	3	3	3	2	June, 14	
26.	Uttar Pradesh	242	242	153	0	March 11	
27.	Uttarakhand	45	45	20	0	July, 14	
28.	West Bengal	152	119	109	77	Aug., 14	
29.	Delhi	-	-	-	10	March, 14	
TOTAL		1734	1562	1192	815		

Complaints against members of ITAT, Kolkata

2284. SHRI SALIMANSARI: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has received complaints against members of Income Tax Appellate Tribunals (ITAT), Kolkata, during the last two years;
- (b) if so, the details thereof and the nature of complaints received, member-wise;
- (c) the action Government has taken in the matter so far;
- (d) whether CBI has also warned ITAT to review the rules pertaining to “pre-judged” and “pre-written” orders under Section 263 of the Income Tax Act, 1981, so as to bring transparency in the system; and
- (e) if so, the details thereof and action taken by ITAT, Kolkata on the warning of CBI?

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA):
 (a) to (c) An anonymous complaint dated 17.11.2014 against two members of the Income Tax Appellate Tribunal (ITAT), Kolkata Bench, relating to their behaviour while sitting in the Benches, was received on 1st December, 2014, which has been processed as per the extant guidelines relating to anonymous complaints.

(d) and (e) ITAT has reported that it has nothing on its records in this regard.

Foreign visits by members of ITAT, Kolkata

2285. SHRI A. W. RABI BERNARD: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that several members of Income Tax Appellate

Tribunal (ITAT) Kolkata have gone abroad during the last two years on personal/official visits;

(b) if so, the details of their visits abroad during the last two years and the amount spent on each visit; and

(c) whether some of the members of ITAT, Kolkata have violated the conduct rules by not seeking prior permission of the competent authority, and if so, the details thereof and action taken against such members?

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA):
(a) to (c) As per the information furnished by the Income Tax Appellate Tribunal (ITAT) during the last two years only one member of the ITAT, Kolkata Bench, had gone abroad (Malaysia) on personal visit in the year 2012, with prior permission of the competent authority, and the approximate expenditure on the visit was ₹75,000/-. No member of the ITAT, Kolkata Bench, had gone abroad on official visit during this period.

Vacant technical and non-technical posts

2286. SHRIMATI SASIKALA PUSHPA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that a number of technical and non-technical posts are lying vacant in Railways, if so, the details thereof; and

(b) the action taken by Government to fill up these vacancies immediately?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA): (a) The total number of technical and Non-technical vacant posts in Zonal Railways as on 01.04.2014 (Provisional) is as under:

Technical Posts	:	154356*
Non-Technical Posts	:	71507*

* Provisional.

(b) During the Financial Year 2013-14, total 73005 persons/panels were provided to the Zonal Railways. Further, new indents for 81000 posts have been placed on the Recruitment Agencies.

Railway level crossings

2287. DR. KANWAR DEEP SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) the number of unmanned railway level crossings in West Bengal at present